

श्री अटल बिहारी वाजपेयी (स्वालिपर):
प्रध्यक्ष जी, मेरा व्यवस्था का प्रश्न है।

प्रध्यक्ष महोदय : अभी मैं आप को बुला
लुंगा।

श्री अटल बिहारी वाजपेयी : मैं ने उत्तर
प्रदेश के बारे में आप को लिखा है।

प्रध्यक्ष महोदय : वह तो अभी नहीं
आ सकता।

श्री अटल बिहारी वाजपेयी : जब
सरकार चाहती है उत्तर प्रदेश में राष्ट्रपति
शासन लागू कर देती है और जब चाहती
है उठा लेती है। क्या संविधान का अनुच्छेद
इस प्रकार की अनुमति देता है? वहाँ कोई
संबैधानिक संकट नहीं था जब राष्ट्रपति शासन
लागू हुआ।

PRESS COUNCIL (AMDT.) ORDINANCE,
CENTRAL EXCISES AND SALT (AMDT.)
ORDINANCE AND KONKAN PASSENGER
SHIPS (ACQUISITION) ORDINANCE

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS (SHRI K. RAGHU-
RAMAIAH): I beg to lay on the
Table a copy each of the following
Ordinances (Hindi and English ver-
sions) issued by the President under
provisions of article 123(2) (a) of the
Constitution:—

(i) The Press Council (Amend-
ment) Ordinance, 1973 (No. 2 of
1973) promulgated by the President
on the 27th September, 1973.

(ii) The Central Excises and Salt
(Amendment) Ordinance, 1973,
(No. 3 of 1973) promulgated by the
President on the 2nd November,
1973.

(iii) The Konkan Passenger Ships
(Acquisition) Ordinance, 1973,
(No. 4 of 1973) promulgated by the
President on the 7th November,
1973. [Placed in Library. See No.

REPORT OF EXPERT COMMITTEE ON
CROP INSURANCE, ANNUAL REPORT OF
GUJARAT AGRO INDUSTRIES CORPORATION
LTD., AHMEDABAD AND NOTIFICATIONS
UNDER PRODUCE CESS ACT, 1966

THE MINISTER OF STATE IN
THE MINISTRY OF AGRICULTURE
(SHRI ANNASAHAB P. SHINDE): I
beg to lay on the Table—

(1) A copy of the Report (Hindi
and English versions) of the Expert
Committee on Crop Insurance.
[Placed in Library. See No. LT-
5640/73.]

(2) A copy of the Annual Report
(Hindi and English versions) of the
Gujarat Agro-Industries Corpora-
tion Limited, Ahmedabad, for the
year 1971-72 along with the Audited
Accounts and the Comments of
Comptroller and Auditor General
thereon, under sub-section (1) of
section 619A of the Companies Act,
1956. [Placed in Library. See No.
LT-5641/73.]

(3) A copy each of the following
Notifications (Hindi and English
versions) under section 22 of the
Produce Cess Act, 1966.

(i) The Produce Cess (Amend-
ment) Rules, 1973, published
in Notification No. G.S.R. 432
(E) in Gazette of India dated
the 12th September, 1973.

(ii) G.S.R. 433(E) published in
Gazette of India dated 12th
September, 1973 exempting
payment of cess on oils ex-
tracted from oilseeds crushed,
in any mill if the quantity of
oil so extracted is less than
one quintal, during a calendar
month.

(iii) G.S.R. 454(E) published in
Gazette of India dated the
28th September, 1973 making
certain amendments to Notifi-
cation No. G.S.R. 884, dated

- (iv) G.S.R. 455(E) published in Gazette of India dated the 28th September, 1973 rescinding Notification Nos. G.S.R. 2241, dated the 24th December, 1968 and G.S.R. 813 dated the 11th March, 1969. [Placed in Library. See No. LT-5642/73.]

NOTIFICATIONS UNDER WILD LIFE PROTECTION ACT

SHRI ANNASAHEB P. SHINDE:

On behalf of Prof. Sher Singh, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 63 of the Wild Life Protection Act, 1972:—

(i) The Wild Life (Stock Declaration) Rajasthan Rules, 1973, published in Notification No. G.S.R. 411 (E) in Gazette of India dated the 1st September, 1973.

(ii) The Wild Life (Transactions and Taxidermy) Rajasthan Rules, 1973, published in Notification No. G.S.R. 412(E) in Gazette of India dated the 1st September, 1973.

(iii) The Wild Life (Stock Declaration) Dadra and Nagar Haveli Rules, 1973, published in Notification No. G.S.R. 414(E) in Gazette of India dated the 1st September, 1973.

(iv) The Wild Life (Transactions and Taxidermy) Dadra and Nagar Haveli Rules, 1973, published in Notification No. G.S.R. 415(E) in Gazette of India dated the 1st September, 1973.

(v) The Wild Life (Stock Declaration) Tripura Rules, 1973, published in Notification No. G.S.R. 466(E), in Gazette of India dated the 2nd October, 1973.

(vi) The Wild Life (Transactions and Taxidermy) Tripura Rules, 1973, published in Notification No.

dated the 2nd October, 1973.

[Place in Library. See No. LT-5643/73.]

NOTIFICATION re. AMMENDMENTS TO SECOND SCHEDULE TO DRUGS AND COSMETICS ACT, 1940

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. KISKU): I beg to lay on the Table a copy of Notification No. G.S.R. 885 (Hindi and English versions) published in Gazette of India, dated the 18th August, 1973, making certain amendments to the Second Schedule to the Drugs and cosmetics Act 1940, under section 38 of the said Act. [Placed in Library. See No. LT-5644/73.]

FLOOD SITUATION IN THE COUNTRY

श्री सिद्धेश्वर प्रसाद : अध्यक्ष जी, मैं देश में बाढ़ की स्थिति के सम्बन्ध में एक व्यक्तव्य (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

[Placed in Library. See No. LT-5645/73.]

COUNCIL OF ARCHITECTURE (AMDT.) RULES, 1973 AND ANNUAL REPORTS OF TECHNICAL TEACHERS' TRAINING INSTITUTE (EASTERN REGION), CALCUTTA 1971-72, T.T.T.I. (WESTERN REGION), BHOPAL, 1971-72 AND EXECUTIVE COMMITTEE OF TRUSTEES OF THE VICTORIAL MEMORIAL HALL CALCUTTA, 1971-72

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): I beg to lay on the Table:—

(1) A copy of the Council of Architecture (Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 1104 in Gazette of India, dated the 8th October, 1973, under sub-section (3) of section 44 of the Architects Act, 1972. [Placed in Library. See